(In million tons)

As on	Operational Stocks		Strategic Reserve		Grand Total
	Rice	Wheat	Rice	Wheat	
1st April	11.58	4.46	2.00	3.00	21.04
1st July	11.54	24.58	2.00	3.00	41.12
1st October	8.25	17.52	2.00	3.00	30.77
1st January	5.61	10.80	2.00	3.00	21.41

The stocks of foodgrains in excess of the buffer norms may be offloaded through open sale in the domestic market or through exports.

Finalization of National Building Code-2015

2641. SHRI PAUL MANOJ PANDIAN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that Government is considering to finalize the National Building Code-2015, if so, the details thereof; and

(b) whether it is also a fact that this will help to obtain single window clearance for construction projects, if so, the details thereof?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN): (a) Yes, Sir. The Bureau of Indian Standards (BIS) under the Ministry of Consumer Affairs, Food and Public Distribution has published the National Building Code of India 2005 (NBC 2005). BIS has now taken up revision of NBC which is planned to be finalized in 2015 as NBC 2015.

(b) Yes Sir. The existing NBC 2005 already contains the provision of Single Window Clearance System for approval of development and building projects. This provision would continue to exist in the revised NBC.

Payment of subsidy amount to Chhattisgarh

†2642. DR. BHUSHAN LAL JANGDE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that the Centre is yet to pay PDS subsidy to the State of Chhattisgarh amounting to ₹ 346.60 crores for the year 2014-15 from April to December and ₹ 797.55 crores from January, 2015 to March, 2015; and

†Original notice of the question was received in Hindi.

(b) whether as per (a) above, the Centre would provide the amount of the subsidy without further delay to the State along with the amount of ₹ 672.85 crores for rice under various schemes which has not yet been paid to the State?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN): (a) As per calculation done by this Department, an amount of ₹ 663.11 crore was payable to Chhattisgarh as provisional subsidy for distribution of rice from April to December, 2014, out of which an amount of ₹ 332 crore has been released to the State so far leaving a balance of ₹ 331.11 crore yet to be released.

Further, an amount of ₹ 745.47 crore has been found to be admissible to the State as advance food subsidy from January to March, 2015, which is yet to be released.

(b) Pending subsidy will be released to the State without further delay on availability of funds as per supplementary demand for grants. In this regard, it is also informed that in addition to release of subsidy under DCP Scheme, payment is also made by FCI to State Agencies for delivery of Rice for Central Pool. As per information made available by FCI as on 15.03.2015, all payments due to Chhattisgarh for delivery of rice to FCI as per acceptable claims submitted by the State Agency has already been made. Further, against bill of claim of ₹ 225.39 crore submitted by MARKFED for transportation charges, amount due for transportation of paddy from society to storage point has been made and bill for transportation charges from storage point to mill have been returned due to non- submission of tagging list of mills and distance certificate.

Rotting of grains in godowns

†2643. DR. BHUSHAN LAL JANGDE: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether poor working of State administrations concerning PDS is benefitting middlemen more than the intended beneficiaries;

(b) whether Government is taking concrete steps to deal with rotting of grains due to lack of State warehouses and storage of foodgrains in private godowns in several States; and

(c) whether preventive action is taken against the Government mechanisms for intentionally exploiting the rotting of grains in private and Government godowns for their own advantage and the extent of action taken over these during past five years?

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†Original notice of the question was received in Hindi.